

BEFORE THE SECURITIES APPELLATE TRIBUNAL
MUMBAI

Date : 04.01.2021

Appeal No. 256 of 2018

IGL Finance Limited & Anr.Appellants

Versus

Securities and Exchange Board of India & Ors. ...Respondents

Mr. Mihir Mody, Advocate with Mr. Arnav Misra, Advocate
i/b K. Ashar & Co. for Respondent No. 1.

Mr. Vinay Chauhan, Advocate with Mr. K.C. Jacob,
Advocate i/b Corporate Law Chambers India for Respondent
Nos. 2 to 4.

Mr. Nooruddin Dhillal, Advocate with Mr. Zubin Narielwala,
Advocate i/b Hariani and Co. for Respondent No. 8.

ORDER:

1. List this appeal on January 20, 2021. In the meanwhile,
the appellant may file scanned copies of the memo of appeal
etc. and file it before the Registry.

2. Parties are directed to take instructions from the
Registrar 48 hours before the date fixed in order to find out as
to whether the matter would be taken up for hearing through
video conference or through physical hearing.

3. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the registry. In these circumstances, this order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.

Justice Tarun Agarwala
Presiding Officer

Dr. C.K.G. Nair
Member

Justice M.T. Joshi
Judicial Member

04.01.2021
msb